

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 266 of 2025**

In the matter of:

Dr. Amit Kumar

Applicant

Vs

State of U.P. & Ors.

Respondent

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**(Filed by Adv. Suman Arora)
On behalf of the Central Pollution Control Board**

Place: Delhi
Date: 01.09.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 266/2025**

In the matter of:

Dr. Amit Kumar

Applicant

Vs.

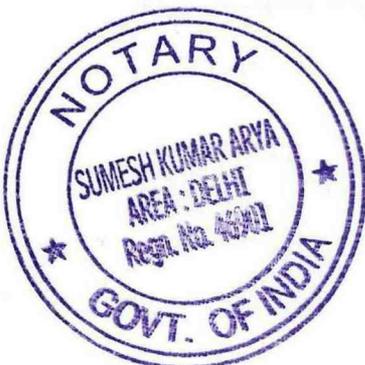
State of U.P. & Ors.

Respondent

**REPLY ON BEHALF OF CENTRAL POLLUTION CONTROL
BOARD (CPCB) RESPONDENT No. 2.**

1. That the Hon'ble National Green Tribunal, Principal Bench (hereinafter referred to as the "Hon'ble NGT") vide Order dated 28.05.2025 in Original Application (hereinafter referred to as "OA") No. 266/2025 has sought the reply of CPCB in the said OA. Thereby the reply is made in the succeeding paragraphs. A copy of the Hon'ble NGT Order dated 28.05.2025 is annexed herewith as **ANNEXURE – I**.

2. That by the said order dated 28.05.2025; the Hon'ble Tribunal addressed the grievances raised by the applicant against the Tyre Pyrolysis Plant, M/s Adideva Carbon LLP, located at Khasra No. 454, 455, 457 459 and 464, Village Sakauti, District Shamli, Uttar Pradesh.



3. That at the outset, the answering respondent denies all claims, contentions, allegations, and averments against the answering respondent, CPCB in the above OA, contrary to anything stated or submitted in this reply. Nothing in the OA may be deemed to have been accepted or admitted by the answering respondent for want of a specific denial or on the ground of non-traverse, save any averments which has been expressly admitted hereinafter.

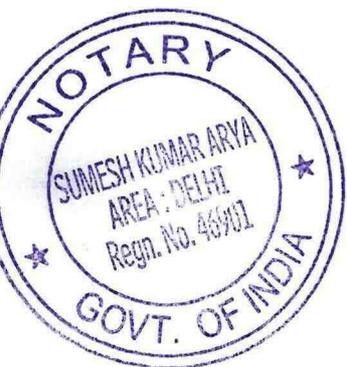
4. That CPCB is a statutory Board constituted under the Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "Water Act, 1974"), the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "Air Act, 1981") and the Environment (Protection) Act, 1986.

5. That the State Pollution Control Boards/Pollution Control Committees (hereinafter referred to as "SPCB/PCCs") have been constituted in States/Union Territories under the Water Act, 1974 and the Air Act, 1981 and are empowered to perform functions and implement the provisions of these Acts in respect of their territorial jurisdictions. Under Section 21 of the Air Act, 1981, it is mandatory that no person shall, without the previous consent of the State Board/PCC establish or operate any industrial plant in an air pollution control area.



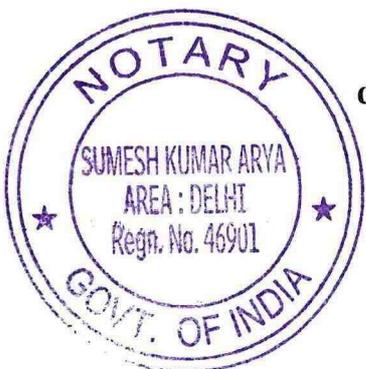
PARA WISE REPLY:

6. That averments made in paras 1 and 2 of the OA pertain to the introduction of the applicant and respondents. Hence, need no comments by this answering respondent.
7. That averments made in paras 3 and 4 of the OA are related to the introduction of Respondent no. 8, i.e., M/s Adideva Carbon LLP, located at Khasra No. 454, 455, 457, 459 and 464, Village Sakauti, District Shamli, Uttar Pradesh. Hence, no comments are offered by this answering respondent.
8. That the averments made in paragraphs 5 and 7 of the original application state that the proposed site is in close proximity to several environmentally and socially sensitive locations. In this regard, it is humbly submitted that for the establishment and operation of a waste tyre pyrolysis plant, it is mandatory to obtain Consent to Establish (CTE) and Consent to Operate (CTO) under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, and authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 from the concerned State Pollution Control Board/Pollution Control Committee (SPCB/PCC). Subsequently, this answering Respondent i.e., CPCB sought clarification vide letter dated 25.08.2025 from Uttar Pradesh Pollution Control Board (UPPCB), regarding the location of the project site and the Compliance Status with respect to the



Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2022, as well as the CPCB's Standard Operating Procedure (SOP) for recycling waste tyre scrap for the recovery of tyre pyrolysis oil, pyro gas, and char by Respondent No. 8. Copy of the said CPCB letter dated 25.08.2025 is given at **Annexure II**. The UPPCB submitted an Inspection Report, wherein the inspection was conducted on 23.08.2025. The location of the project site was verified by the UPPCB, and the following observations were made:

- a) The unit was found under construction by the name of M/s Adidev Carbon LLP on Khasra No.-459 etc., Village-Sakauti, Tehsil-Unn, District- Shamli.
- b) The conditional CTE has been issued by the Uttar Pradesh Pollution Control Board to the unit vide letter no. -221456/UPPCB/Circle-3 (UPPCBHO)/CTE/Shamli/2024 dated 21.10.2024 for establishment in October 2024.
- c) The proposed unit is a continuous TPO plant having capacity of production 72 MT/Day of Recovery Carbon Black, 88 MT/day of Oil and 30 MT/day of Steel using 230 MT/day of waste tyres as raw material.
- d) The unit has proposed to use 3.0 KLD water for domestic purpose and 6.0 KLD for cooling and



scrubbing. The generated domestic effluent would be disposed of through septic tank and the water generated by cooling and scrubbing will be recycled through Effluent Treatment Plant. The unit has proposed Effluent Treatment Plant with a capacity of 6.0 KLD. The treatment units of the ETP are Screen Chamber, Equalization Tank, Flash Tank, Tube Settler, Agitator, Multigrade Filter, Activated Carbon Filter and Sludge Drying Beds etc.

- e) The unit has proposed to set up 08 reactors of capacity 10 MT based on continuous operation. Wet Scrubber unit and 30-meter-high Chimney have been proposed as an Air Pollution Control System for the treatment of emission source.
- f) The unit has proposed to establish a DG Set of capacity 125 KVA (CPCB-4 Plus) with the establishment of acoustic enclosure and chimney.
- g) During the inspection, coordinates of the construction area of the proposed unit have been measured. According to the measurement the latitude and longitude of the site are located at 29.616920, 77.144070. The distance measurement has been carried out from pyrolysis unit of the project. The distances from nearby population/school/religious places/hospital /educational institutes are as follows:



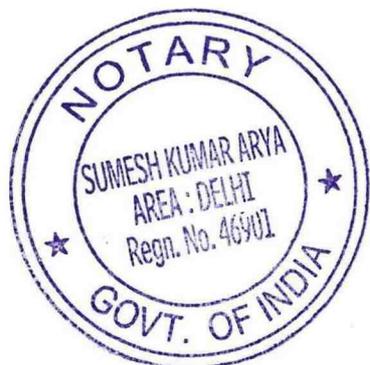
S. No.	Population/Religious Distance Place/Educational Institute/Surface Water Body/Other	Direction	Distance
1	Population of Vill. Balrampur	West-South	Approx. 525 m.
2	Population of Vill. Kamalpur	West-South	Approx. 625 m.
3	Population of Vill. Sakauti	North	Approx. 713 m.
4	Maa Shakumbri Devi Temple	West	Approx. 510 m.
5	Rajkiya Yamuna Khadar Inter College, Kamalpur	West	Approx. 648 m.
6	G.R.D. Public School	North-East	Approx. 1500 m.
7	River Khokhri	West-South	Approx. 284 m.
8	Bidauli-Gangoh Road	North	Approx. 309 m.
9	Meerut-Karnal Highway	West-South	Annrox 3500 m

- a) Bidoli-Gangoh Road is situated in the north direction at a distance of about 20 meters from the boundary wall of the proposed industry.
- b) Sakauti Local Irrigation Drain is located behind the proposed industry.
- c) At the time of inspection, no evidence of cutting of trees was observed at the proposed project site.
- d) The industry is proposed to be set up in village Sakauti, Pargana-Bidauli, Tehsil-Un, District-Shamli, Khasra No. 464, 459, 454M, 454, 457 and 455 of Khata No.-56, total area 9.059 hectares (90590 sqm).
- e) During inspection, the construction work of 03 sheds (Shed No.-1 Shredding Unit, Shed No.-2 Pyrolysis Unit, Shed No.-3 Recover Carbon Black Unit) was found to be in progress, in which 04 reactors have been installed in shed number-02 (Pyrolysis Unit) and work of installation



of 01 reactor was found to be in progress. About 1100 plants have been found planted near the boundary wall of the proposed industry. Industry representative Mr. Shubham Singh, has informed that about 15000 plants have to be planted. The industry representative presented a photocopy of the map/layout plan approved by Deputy Director Factory, UP, Meerut.

- f) The proposed industry has been set up according to the Standard Operating Procedure (SOP) of CPCB issued on dated 16.01.2024 for Recycling of Waste Tyre Scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) issued by Central Pollution Control Board. The unit is based on Continuous TPO having total area of 90590 sqm and plant area is 16164 sqm.
- g) The industry falls under orange category as per the notification of CPCB dated 29.01.2025 "Classification of Sectors into Red, Orange, Green, White and Blue Categories". According to the guidelines, the nearest boundary of surface water body/Flood Plain/HFL/Red Line) will be beyond 30 meter having industry without effluent generation and 75 meters with effluent generation. The settlement, educational institute, worship place, archaeological monuments, national parks, reserve forest, heritage site will be beyond 200 meters. The natural or storm drain passing through the location of



industrial plant shall not be disturbed. Copy of the said inspection report is given at **Annexure III**.

9. That under the averment made in para 6 of the OA, the Applicant has taken note of CPCB's revised SOP dated 10.01.2024 w.r.t. "Recycling of Waste Tyre Scrap for the recovery of Tyre Pyrolysis Oil (TPO), Pyro Gas and Char". In the said context, it is humbly submitted that this answering respondent has revised the SOP with focus on up gradation of environmental performance of the Tyre Pyrolysis units across the country. Further CPCB, vide email dated 19.01.2024 and letter dated 20.03.2024 circulated these revised SOPs to all SPCBs/PCCs for immediate implementation (Copy of email dated 19.01.2024 is given at **Annexure IV** & copy of letter dated 20.03.2024 is given at **Annexure V**).

10. That averments made under paragraphs 8 and 9, the applicant refers to the grant of Consent to Establish to Respondent No. 8 and the inspection conducted by the UPPCB on 25.12.2024. In this regard, it is humbly submitted that since the Consent to Establish has been granted by Uttar Pradesh Pollution Control Board, the response filed by Respondent No. 1 may be important for adjudication of this matter.

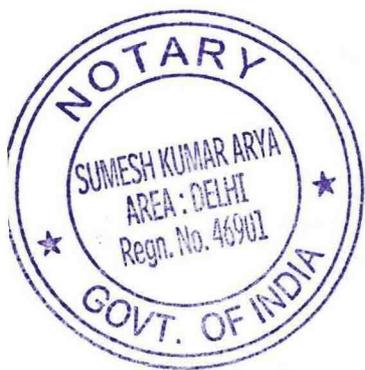
11. That the averment made in paragraph 10, wherein the applicant seeks documents related to Respondent No. 8 from the UPPCB, falls under the purview of the UPPCB. Hence, no comments are offered by this answering respondent.



12. That the averment made in paragraph 11, wherein the applicant mentions the grant of Consent to Establish, including details of production capacity, by-products, location in a non-industrial zone, water consumption, and proximity to sensitive areas for Respondent No. 8, pertains to the CTE issued by the UPPCB. Therefore, it is respectfully prayed that the Hon'ble Tribunal may consider the response filed by Respondent No. 1 for adjudication of this matter. Hence, no comments are offered by this answering respondent.

13. That the averment made in paragraph 12, wherein the applicant alleges illegal felling of a significant number of trees by Respondent No. 8 without prior approval from the concerned department, falls under the purview of the UPPCB and other relevant authorities. Hence, no comments are offered by this answering respondent.

14. That the averment made in paragraph 13, wherein the applicant alleges illegal construction by the Tyre Pyrolysis Plant and requests the UPPCB to take action, falls under the purview of the UPPCB being the authority to grant the consent. Hence, no comments are offered by this answering respondent.



REPLY TO GROUNDS:

15. That, the averments made in paragraphs 14 to 17 of the original application are related to ground clause, it is humbly

submitted that the submissions made in the above paragraphs are reiterated and-not repeated herein for sake of brevity.

16. That, the averments made in paragraph 18 are related to limitation clause. Hence, no comments are offered by this answering respondent.

17. That, no comments are offered by the answering respondent herein over the prayers made by the applicant in the OA and the same may be adjudicated by the Hon'ble Tribunal accordingly.

18. That, the answering respondent craves leave of the Hon'ble Tribunal to file additional reply, if required, in future.

19. That, in the light of the above submissions, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble Court in the instant OA.



(Youthika)
Scientist 'E'

Central Pollution Control Board
01.09.2025



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 266/2025**

In the matter of:

Dr. Amit Kumar

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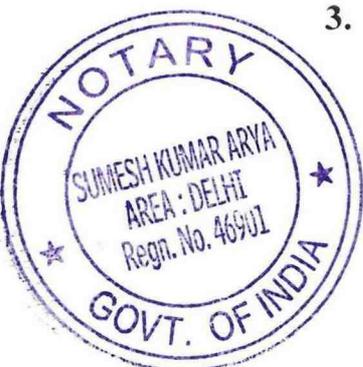
State of U.P. & Ors.

Respondent

AFFIDAVIT

I, **Youthika** working as Scientist 'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, do hereby solemnly affirm and declare on oath and state as under:

1. That I, the deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary



course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

Youthika

DEPONENT

यूथिका / Youthika

वैज्ञानिक 'ई' प्रमण प्रमुख (उच्च.स. - II) / Scientist 'E' Divisional Head (WMA-II)
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
 (M/o Environment, Forest & Climate Change, Govt. of India)
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

01 SEP 2025

Verified at Delhi on this day of _____ 2025 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis- stated.

Youthika

DEPONENT

यूथिका / Youthika

वैज्ञानिक 'ई' प्रमण प्रमुख (उच्च.स. - II) / Scientist 'E' Divisional Head (WMA-II)
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
 (M/o Environment, Forest & Climate Change, Govt. of India)
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032



ATTESTED

S
 NOTARY PUBLIC, DELHI
 GOVT. OF INDIA

01 SEP 2025

Item Ns. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 266/2025

Dr. Amit Kumar

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

Date of hearing: 28.05.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Dr. Amit Kumar, Applicant in Person (Through VC)

ORDER

1. In this Original Application (OA), applicant has raised a grievance against setting up of respondent no.8- M/s Adideva Carbon LLP which is stated to be a Tyre Pyrolysis Plant.

2. According to the applicant, said Tyre Pyrolysis Plant has been set up at Khasra Nos. 454, 455, 457, 459 and 464 of Village Sakauti, District Shamli, Uttar Pradesh.

3. Learned Counsel for the applicant submits that siting criteria as provided in the Standard Operating Procedure (SOP) for Recycling of Waste Tyre Scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units issued by Central Pollution Control Board (CPCB) has been violated and in this regard, he has referred to the Clause 2.1 of the SOP which provides as under:

"2.1 Siting Criteria for ABAP type TPO Units

The siting criteria is applicable only to new /proposed units. New ABAP type TPO unit shall be allowed only in the industrial areas/land.

(1) Siting criteria for ABAP type TPO Units:

The criteria for siting of ABAP type TPO units depends on the following facts:

- i) There are no organized continuous process emissions in process.*
- ii) The air pollutant emission in ABAP type TPO unit is from burning of fuel for heating purpose and intermittent flaring of excess pyro gas or its emergency release;*
- iii) The plot area of the TPO Unit carries more weightage as the emission from TPO unit does not affect far away community, instead it is the immediate neighbourhood that is affected. Char, being large size particle if spilled in the plant premises during its handling cannot travel to larger distance under the influence of wind;*
- iv) The environmental concern from TPO Unit is spillage of Char in the work zone while removing it from the reactor and its subsequent packing into the bags. The influence zone due to this spillage is limited within the premise of the unit;*
- v) The odour from TPO Unit are localized and confined to premises and adjacent areas.*

Followings are the criteria for site consideration for new units:

- i) New ABAP type TPO Unit having individual reactor capacity of 10 tonnes to 20 tonnes should only be allowed;*
- ii) Considering the possible impacts in neighbourhood, TPO Unit having cumulative maximum batch capacity up to 60 tonnes per day (TPD) only be allowed within a premises and this is applicable for new ABAP type Units / expansion in existing batch type TPO Unit.*
- iii) Beyond cumulative batch capacity of 60 TPD, only continuous process type TPO unit be allowed in case of setting up of new ABAP type units or expansion in existing TPO Unit in a single premises.*
- iv) For new ABAP type TPO Unit the minimum plot area shall be 3000 square meters for a single reactor of 10 to 12 tonnes capacity and the area will increase by 750 square meters for every additional reactor of capacity 10 to 12 tonnes and will increase up to 6000 square meters.*
- v) For new proposed ABAP type TPO unit the minimum plot area shall be 4000 square meters for a single batch reactor of 20 tonnes capacity and the area will increase by 1000 square meter for every additional reactor and will increase up to 6000 square meters.*

- vi) *For new proposed continuous TPO unit the minimum plot area should be 7000 square meters irrespective of number of reactors.”*

(II) Green Belt Requirement

The green belt should be as per consent conditions or as per the guidelines of Central and State Government and in no case less than 5% of the total area of the plot.

(III) Movement of Fire-Tenders

Paved road to be provided for movement of the fire-tenders. No material is allowed to be stored (no obstruction) on this paved road. SPCBs /PCCs to ensure this requirement, while issuing new CTE/CTO.”

4. Plea of the applicant is that respondent no.6 is constructing the Tyre Pyrolysis Plant with a capacity of 230 metric tonnes per day at a location that is very close to ecologically and socially sensitive areas including the Khokhari River (within 40 meters), near Irrigation Department drain (0 meter), Mata Ka Mandir (50 meters), a government inter-college (100 meters), and residential areas of two villages (within 300–400 meters). It is also the case of the applicant that site is directly adjacent to a Highway.

5. Learned Counsel for the applicant submits that Consent To Establish (CTE) application was made by respondent no.6 on 19.09.2024, therefore, guidelines which have been issued by CPCB on 16.01.2024 applies to the respondent no.6 unit and without considering the issue of siting criteria, Uttar Pradesh Pollution Control Board (UPPCB) has issued CTE dated 21.10.2024 annexure 6, page 129.

6. O.A. raises substantial issue relating to the compliance of environmental norms.

7. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of

hearing through e-filing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.

8. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

9. List on 02.09.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

May 28, 2025
Original Application No. 266/2025
JG.

F.No: CM-13011/95/2025-LAW-HO-CPCB-HO

Dated 25 .08.2025

To

The Member Secretary
Uttar Pradesh Pollution Control Board,
Building No. TC-12V, Vibhuti
Khand, Gomti Nagar,
Lucknow - 226010,
Uttar Pradesh

Subject: Clarification regarding grant of Consent to Establish (CTE) to M/s Adideva Carbon LLP, District Shamli, Uttar Pradesh – reg.

Sir/Madam,

This has reference of the NGT Matter OA No. 266/2025, where the applicant has raised grievance related to the illegal construction of a tyre pyrolysis plant operated by M/s Adideva Carbon LLP (230 MT/day capacity) at Khasra Nos. 454, 455, 457, 459, and 464 in Village Sakauti, District Shamli, Uttar Pradesh. The applicant has also mentioned that the said site is located in close proximity to water bodies (Khokhari River and an irrigation drain), a government inter college, a temple, and residential areas, and falls outside the designated industrial land which is non-compliance of by referring siting criteria as mentioned in the CPCB's Standard Operating Procedure(SOP) for Recycling of Waste Tyre Scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units issued 16.01.2024

In view of above, it is requested to kindly provide the current status of compliance w.r.t to Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2022(Waste Tyre) as well as CPCB's Standard Operating Procedure(SOP) for Recycling of Waste Tyre Scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) by M/s Adideva Carbon LLP.

The above information may kindly be provided at the earliest to this office through email at (youthika.cpcb@gov.in & wastetyre.cpcb@gov.in)

This matter may be treated as urgent & important.



(Youthika)
Divisional Head,
WM-III Division

i. The Regional Director,
The Regional Directorate, Lucknow, Central
Pollution Control Board, Ground Floor,
PICUP Bhawan, Vibhuti Khand, Gomti
Nagar, Lucknow – 226010, Uttar
Pradesh

: Kindly coordinate in your
jurisdiction for timely submission
of the information.


(Youthika)

Inspection report of M/s Adidev Carbon LLP, Khasra No. 459 etc., Vill. Sakauti, Tehsil Un, District Shamli

Complaint has been filed by Sh. Amit Kumar before Hon'ble National Green Tribunal against the establishment of M/s Adidev Carbon LLP, Khasra No. 459, Vill. Sakauti, Tehsil Unn, District Shamli alleging that the unit fails to comply with the siting criteria and SOP guidelines of CPCB regarding TPO plant. Hon'ble Tribunal has passed the following order dated 28.05.2025 under the said Original Application.

"..... 6. O.A. raises substantial issue relating to the compliance of environmental norms.

7. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.

8. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

9. List on 02.09.2025. "

In compliance with the above orders, the undersigned inspected the industry on 23.08.2025. During the inspection, Mr. Shubham Singh, HOD, Adidev Carbon LLP was present as a representative of the industry.

Inspection was carried out at the unit, and the facts found are as follows :

- 1- The unit was found under construction by the name of M/s Adidev Carbon LLP on Khasra No.-459 etc., Village-Sakauti, Tehsil-Unn, District- Shamli.
- 2- The conditional CTE has been issued by the State Board to the unit vide

JRP

*Paulish
(A.G.E)*

letter no.-221456/UPPCB/Circle-3 (UPPCBHO)/CTE/Shamli/2024 dated 21.10.2024 for establishment in October 2024 (Annexure-2).

- 3- The proposed unit is a continuous TPO plant having capacity of production 72 MT/Day of Recovery Carbon Black, 88 MT/day of Oil and 30 MT/day of Steel using 230 MT/day of tyres as raw material.
- 4- The unit has proposed to use 3.0 KLD water for domestic purpose and 6.0 KLD for cooling and scrubbing. The generated domestic effluent would be disposed of through septic tank and the water generated by cooling and scrubbing will be recycled through Effluent Treatment Plant. The unit has proposed Effluent Treatment Plant with a capacity of 6.0 KLD. The treatment units of the ETP are Screen Chamber, Equalization Tank, Flash Tank, Tube Settler, Agitator, Multigrade Filter, Activated Carbon Filter and Sludge Drying Beds etc.
- 5- The unit has proposed to set up 08 reactors of capacity 10 MT based on continuous operation. Wet Scrubber unit and 30-meter-high Chimney have been proposed as an Air Pollution Control System for the treatment of emission source.
- 6- The unit has proposed to establish a DG Set of capacity 125 KVA (CPCB-4 Plus) with the establishment of acoustic enclosure and chimney as APCD.
- 7- During the inspection, coordinates of the construction area of the proposed unit have been measured. According to the measurement the latitude and longitude of the site are located at 29.616920, 77.144070. The distance measurement has been carried out from pyrolysis unit of the project. The distances from nearby population/school/religious places/hospital/educational institutes are as follows :

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[Handwritten signature]

[Handwritten signature]
(AEE)

S. No.	Population/Religious Place/Educational Institute/Surface Water body/Other	Direction	Distance
1.	Population of Vill. Balrampur	West-South	Approx. 525 m.
2.	Population of Vill. Kamalpur	West-South	Approx. 625 m.
3.	Population of Vill. Sakauti	North	Approx. 713 m.
4.	Maa Shakumbri Devi Temple	West	Approx. 510 m.
5.	Rajkiya Yamuna Khadar Inter College, Kamalpur	West	Approx. 648 m.
6.	G.R.D. Public School	North-East	Approx. 1500 m.
7.	River Khokhri	West-South	Approx. 284 m.
8.	Bidoli-Gangoh Road	North	Approx. 309 m.
9.	Meerut-Karnal Highway	West-South	Approx. 3500 m.

- a) Bidoli-Gangoh Road is situated in the north direction at a distance of about 20 meters from the boundary wall of the proposed industry.
- b) Sakauti Local Irrigation Drain is located behind the proposed industry.
- c) At the time of inspection, no evidence of cutting of trees was observed at the proposed project site.
- 8- The industry is proposed to be set up in village Sakauti, Pargana-Bidoli, Tehsil-Un, District-Shamli, Khasra No. 464, 459, 454M, 454, 457 and 455 of Khata No.-56, total area 9.059 hectares (90590 sqm).
- 9- During inspection, the construction work of 03 sheds (Shed No.-1 Shredding Unit, Shed No.-2 Pyrolysis Unit, Shed No.-3 Recover Carbon Black Unit) was found to be in progress, in which 04 reactors have been installed in shed number-02 (Pyrolysis Unit) and work of installation of 01 reactor was found to be in progress. About 1100 plants have been found planted near the boundary wall of the proposed industry. Industry

representative Mr. Shubham Singh, has informed that about 15000 plants have to be planted. The industry representative presented a photocopy of the map/layout plan approved by Deputy Director Factory, UP, Meerut. The photographs taken during inspection are as follows-



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Handwritten signature/initials



10- The proposed industry has been set up according to the Standard Operating Procedure (SOP) of CPCB issued on dated 16.01.2024 for Recycling of Waste Tyre Scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) issued by Central Pollution Control Board. The unit is based on Continuous TPO having total area of 90590 sqm and plant area is 16164 sqm.

[Handwritten signature] P-19
SE

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(AEE)

- 11- The industry falls under orange category as per the notification of CPCB dated 29.01.2025 whereby guidelines namely control of Air Pollution (Grant/Refusal or Cancellation of Consent) guidelines 2025 were notified. According to the guidelines, the nearest boundary of surface water body/Flood Plain/HFL/Red Line) will be beyond 30 meter having industry without effluent generation and 75 meters with effluent generation. The settlement, educational institute, worship place, archeological monuments, national parks, reserve forest, heritage site will be beyond 200 meters. The natural or storm drain passing through the location of industrial plant shall not be disturbed.

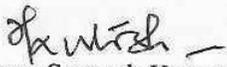
Conclusion -

With reference to the above findings and facts, the proposed unit is being established as per the standard operating procedure issued by Central Pollution Control Board and the guidelines issued by the notification of CPCB dated 29.01.2025.

The report is respectfully submitted for your kind consideration and necessary action please.


(Diwakar Dev Gahlaut)
J.R.F.


(Raja Gupta)
J.E.


(Kunwar Santosh Kumar)
A.E.E.

Regional Officer



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Fwd: Implementation of Revised Standard Operating Procedure (SOP) for Recycling of Waste Tyre Scrap for the Recovery of Tyre Pyrolysis Oil, Pyro Gas, Steel and Char in Tyre Pyrolysis Oil (TPO) Units

Annexure- IV

Me Anand Kumar <wm3.cpcb@gov.in>
 Fri, 19 Jan 2024 4:46:56 PM +0530 •
 To "TARUN DARBARI" <tarundarbari.cpcb@gov.in>
 Cc "Anshul Singh" <anshuls.cpcb@gov.in>

Sir,
 Please find the trailing mail for your reference.

From: "Anand Kumar" <wm3.cpcb@gov.in>
To: chairman@uppcb.com, msukpcb@gmail.com, mscellbspceb@gmail.com, ranchijspceb@gmail.com, chairman@ospcboard.org, chairman@wbpcb.gov.in, dstandamans@gmail.com, chairman-gpcb@gujarat.gov.in, gpcbchairman@gmail.com, "Secretary Health DNH and DD" <secy-health@daman.nic.in>, "Chairman GSPCB" <chairman-gspcb.goa@nic.in>, "Chairman Karnataka State Pollution Control Board" <chairman@kspcb.gov.in>, "CHAIRMAN KSPCB" <chn.kspcb@gov.in>, "kps iitm" <kps.iitm@gmail.com>, "Director, S&T" <lk-dst@nic.in>, "chairman chairmanoffice" <chairman-mppcb@mp.gov.in>, "Chairperson" <chairperson@rpcb.nic.in>, hocecb@gmail.com, chairman@pcbassam.org, arunachalspcb@gmail.com, "tchandy abc" <tchandy.abc@gmail.com>, spcbsikkim@gmail.com, radhakishore888@gmail.com, cpmarak@yahoo.com, "MPCB" <mpcb@mizoram.gov.in>, rusoviljohn@yahoo.co.in, bagarwala00@gmail.com, tnpcbchairman@gmail.com, chairman@pcb.ap.gov.in, "pa chairman" <pa_chairman@pcb.ap.gov.in>, "Rajiv Sharma" <chief.advisor@telangana.gov.in>, "Mr A Nedunchezhiyan IAS" <secyfy.pon@nic.in>, "Pondicherry Pollution Control Committee Pondicherry" <ppcc.pon@nic.in>, "CHAIRMAN DPCC" <chdpcc@nic.in>, "Chandigarh Pollution Control Committee" <cpcc-chd@nic.in>, chairman87jkspcb@gmail.com, "Prabodh Saxena" <envsecy-hp@nic.in>, "Chairman PPCB" <chairman.ptl.ppcb@punjab.gov.in>, hspcbho@gmail.com, chairman@mpcb.gov.in, ms@uppcb.com, msukpcb@yahoo.com, wbpcbnet@wbpcb.gov.in, ms@wbpcb.gov.in, membersecretary@ospcboard.org, membersecretarygpcb@gmail.com, ms-gpcb@gujarat.gov.in, "Pollution Control Committee" <pcc-dnhdd@ddd.gov.in>, pccdddnh@gmail.com, "Member Secretary Karnataka State Pollution Control Board" <memsecy@kspcb.gov.in>, "Sheela A.M" <ms.kspcb@gov.in>, "Member Secretary GSPCB" <ms-gspcb.goa@nic.in>, "ms msoffice" <ms-mppcb@mp.gov.in>, "Member Secretary" <member-secretary@rpcb.nic.in>, "Dr. Buddhaprakash Jyothi" <ms-tspcb@telangana.gov.in>, "Member Secretary APPCB" <membersecy@appcb.gov.in>, "PA to Member Secretary, APPCB" <pa-ms@appcb.gov.in>, "MS TNPCB" <memsec@tnpcb.gov.in>, membersecretary@pcbassam.org, "Pollution Control Board" <pcb-man@nic.in>, "Member Secretary of Meghalaya State Pollution Control Board" <memsecy.spcb-meg@gov.in>, mizorampcb@gmail.com, npcb2@yahoo.com, drgopalpradhan@gmail.com, bishuk5@gmail.com, hspcbms@gmail.com, "mspcb-hp" <mspcb-hp@nic.in>, membersecretaryjkspcb@gmail.com, membersecretary/pcc@gmail.com, "Member Secretary PPCB" <msppcb@punjab.gov.in>, "Dr. K.S Jayachandran" <msdpcc@nic.in>, ms@mpcb.gov.in
Cc: "Anand Kumar" <anand.cpcb@nic.in>
Sent: Tuesday, January 16, 2024 8:00:47 PM
Subject: Implementation of Revised Standard Operating Procedure (SOP) for Recycling of Waste Tyre Scrap for the Recovery of Tyre Pyrolysis Oil, Pyro Gas, Steel and Char in Tyre Pyrolysis Oil (TPO) Units

Sir/Madam,

Please find attached the revised Standard Operating Procedure (SOP) for Tyre Pyrolysis Oil (TPO) units. The revised SOP has been approved by the Chairman, CPCB.

Central Pollution Control Board has revised the existing Standard Operating Procedure (SOP) for Tyre Pyrolysis Oil (TPO) units after conducting an extensive study of seven (07) TPO units comprising of three (03) existing batch TPO units and one (01) continuous tyre pyrolysis unit under the guidance of expert committee comprising of experts from NEERI and IIT Delhi. The findings of the study carried out by SPCBs in seventy (70) TPO units were also incorporated into the SOP.

You are requested to implement the revised SOP for TPO units.

Thanks & Regards,

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Anand Kumar
Director & Div. Head
WM -III Division,
Central Pollution Control Board
e-mail Id - wm3.cpcb@gov.in

☾ **1 Attachment(s)** • [Download as Zip](#)



SOP for Tyre Pyrolysis Oil Unit (R... .pdf
10.2 MB • 

File No. CP-22/139/2021-WM-III-HO-CPCB-HO-Part (2)

March 20, 2024

To,

11043-11087

The Member Secretary
(All SPCBs/PCCs)**Subject: Standard Operating Procedures (SOPs) for "Recycling of waste tyre scrap for the recovery of tyre pyrolysis oil, pyro gas, and char in tyre pyrolysis oil (TPO) units"- Regarding implementation of SOP**

Sir,

In the matter of OA No. 400 of 2019 before the Hon'ble NGT, PB - New Delhi, regarding management of waste tyres, the Hon'ble NGT, vide its order date 07/11/2022, directed CPCB for revision of the existing SOP for the tyre pyrolysis oil unit. In compliance, CPCB has revised SOP for 'Recycling of waste tyre scrap for the recovery of tyre pyrolysis oil, pyro gas and char in tyre, pyrolysis oil (TPO) units'. The SOP was circulated to all SPCBs/PCCs vide email dated 19.01.2024 for its implementation and a copy is also enclosed for ready reference.

In view of the observations of Hon'ble NGT (PB) in its order dated 19-01-2024 followings are required to be carried out by SPCBs/PCCs-

1. Implementation of revised SOP of TPO;
2. Ensuring Zero Liquid Discharge (ZLD) and general gaseous emission standards while issuing Consent to Establish & Operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

Encl.: As above

Yours faithfully,

Anand Kumar
(Anand Kumar)
Director & D.H.
WM-III Division

Copy to:

- i. All Regional Directorates, CPCB : For Information and n/a, please

Anand Kumar
(Anand Kumar)

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत.....
दिनांक..... 21.03.24

o/c